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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

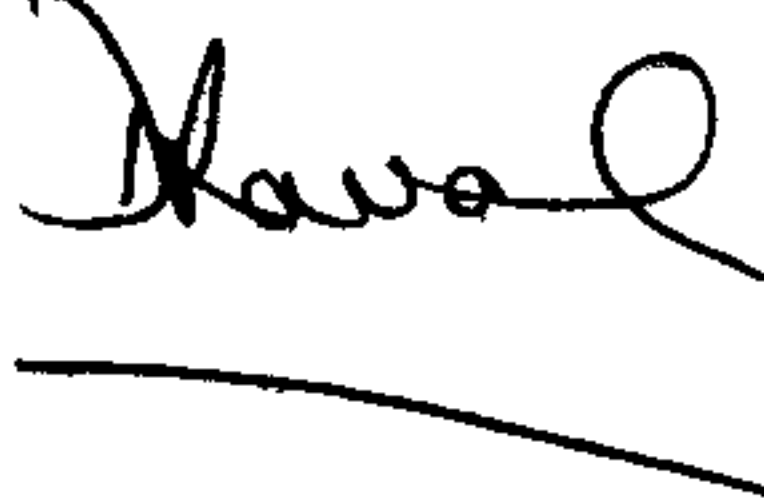
**CP (CAA) No.58/NCLT/AHM/2018
CA (CAA) No.105/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2018**

Name of the Company: Indian Commodity Exchange Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHARMISHTA RAVAL	Petitioner	Advocate	
2.				

ORDER

Advocate Ms. Dharmishta Raval is present for the Petitioner.

The public prosecutor appearing on behalf of the Directorate of Enforcement filed affidavit in reply.

The arguments of learned Counsel for the Petitioner and the learned Counsel for the objector and public prosecutor are heard.

The order is reserved in CP(CAA) 57/2018 and CP(CAA) 58/2018.

Since the objector has filed an appeal before the Hon'ble NCLAT which is fixed on 03.07.2018 for hearing, as such, both sides are directed to place the order, if any, passed by the Hon'ble NCLAT on 03.07.2018 immediately before pronouncement of any order by this Bench.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 2nd day of July, 2018.